2012 High Court, Appellate Side <u>Calcutta</u>

NOTIFICATION

No.1773-A

Dated: The 12th April, 2012

In exercise of the powers vested in the High Court, Calcutta by sub-section (2) of section 12 of the Code of Criminal Procedure, 1973, the following Judicial Magistrates of the First Class of the West Bengal Judicial Service are hereby appointed/posted to be the Chief Judicial Magistrate/Additional Chief Judicial Magistrate at the same station/Sub-Division of the District as mentioned against each of their names in the appropriate column of the Schedule below:

SCHEDULE

SL. NO.	NAME OF THE OFFICERS APPOINTED AS JUDICIAL MAGISTRATE OF THE FIRST CLASS WITH THEIR RESPECTIVE PLACE OF POSTING	NEW PLACE OF POSTING AS CHIEF JUDICAIL MAGISTRATE/ADDITIONAL CHIEF JUDICIAL MAGISTRATE ON TRANSFER/ON PROMOTION
01.	Sri Arghadeb Khan, Judicial Magistrate of the 1 st Class at Suri, Birbhum vice Smt. Sujata Kharga.	Chief Judicial Magistrate, Suri, Birbhum vice Smt. Sujata Kharga, since transferred.
02.	Smt. Ali Biswas (Sarkar), Judicial Magistrate of the 1 st Class at Berhampore, Murshidabad vice Sri Shyam Sundar Das.	Chief Judicial Magistrate, Berhampore, Murshidabad, vice Sri Shyam Sundar Das, since transferred.
03.	Sri. Fatik Chandra Mondal, Judicial Magistrate of the 1 st Class at Alipore, 24-Parganas (South) vice Sri Diptendranath Mitra.	Additional Chief Judicial Magistrate, Alipore, 24-Parganas (South), vice Sri Diptendranath Mitra, since transferred.
04.	Sri Hidayatullah Bhutia, Judicial Magistrate of the 1 st Class at Khatra, Bankura vice Sri Fatick Chandra Mondal.	Additional Chief Judicial Magistrate, Khatra, Bankura, vice Sri Fatik Chandra Mondal, since transferred.
05.	Chowdhury Hafazat Karim, Judicial Magistrate of the 1 st Class at Jalpaiguri Sadar vice vacant.	Chief Judicial Magistrate,, Jalpaiguri Sadar, vice Vacant Court, last presided over Sri Rabi Ranjan Chakraborty, since retired.
06.	Sri Himadri Sankar Ghosh Hazra, Judicial Magistrate of the 1 st Class at Lalbagh, Murshidabad vice Sri Anil Kumar Prasad.	Additional Chief Judicial Magistrate, Lalbagh, Murshidabad, vice Sri Anil Kumar Prasad, since transferred.
07.	Sri Sridhar Chandra Su, Judicial Magistrate of the 1 st Class at Kandi, Murshidabad vice Sri Jyotirmoy Chandra.	Additional Chief Judicial Magistrate, Kandi, Murshidabad, vice Sri Jyotirmoy Chandra, since transferred.
08.	Sri Sudip Bhattacharyay, Judicial Magistrate of the 1 st Class at Haldia, Purba Medinipur vice Smt. Sarbani Mallick Chattopadhyay.	Additional Chief Judicial Magistrate, Haldia, Purba Medinipur, vice Smt. Sarbani Mallick Chattopadhyay, since transferred.
09.	Sri Diptendranath Mitra, Judicial Magistrate of the 1 st Class at Alipore, 24-Parganas (South) vice Chaudhury Hafazat Karim.	Chief Judicial Magistrate, Alipore, 24- Parganas (South), vice Chowdhury Hefazat Karim, since transferred.

10.	Sri Sandip Karmakar, Judicial	Additional Chief Judicial Magistrate,
	Magistrate of the 1st Class at	Bishnupur, Bankura, vice Sri Arup Roy,
	Bishnupur, Bankura, vice Sri Arup	since transferred.
	Roy.	
11.	Sri Asish Gupta, Judicial Magistrate of	Additional Chief Judicial Magistrate,
*	the 1st Class at Diamond Harbour, 24-	Diamond Harbour, 24-Parganas (South),
	Parganas (South), vice Smt. Mou	vice Smt. Mou Chattopadhyay, since
	Chattopadhya.	transferred.

This is in continuation of Court's Notification No.1762-A dated 12.04.2012.

Sd/-Ishan Chandra Das Registrar (Judicial Service) High Court, A.S., Calcutta

Memo No.1774-A.

Forwarded to the **Superintendent, Government Printing**, West Bengal, for early insertion in the Calcutta Gazette.

High Court, Civil By order of the High Court,

The 12th April, 2012

First Assistant Registrar

Memo No.1775-A to 1780-A.

Copy forwarded to the District Judge/Chief Judge, (1) 24-Pargans (South) at Alipore, (2) Chief Judge, City Sessions Court, Caluctta, (3) Bankura, (4) Murshidabad, (5) Presidency Small Causes Court, Calcutta and (6) 24-Parganas (North) at Barasat for information with the intimation that the appointment of the aforementioned officers is in the interest of public service.

The District Judge/Chief Judge is requested to direct the concerned officer/officers to join his/her/their respective new assignment, as per above schedule, immediately delivering charge of his/her/their respective Court and office to such an officer/officers as may be nominated by him, after ascertaining that the officer whom he/she/they is/are to succeed has made over or, is ready to make over charge there.

The officers under order of transfer are directed to take the charge of their respective new assignment **on or before 02.05.2012 positively**.

Mere submission of representation will not construe to be the reason or ground for not joining in the new place of posting, on transfer.

The concerned District Judge/Chief Judge is hereby directed to send compliance report in this regard to this Court forthwith.

High Court, Civil

By order of the High Court,

The 12th April, 2012

First Assistant Registrar

Memo No.1781-A to 1783-A.

Copy, with copy of the above endorsement forwarded to the **District Judge**, (1) **Birbhum**, (2) **Jalpaiguri and** (3) **Purba Medinipur** for information and report complaince in terms of the spirit and words of the Court's Notification, keeping in view the direction of the Hon'ble Court that the officers should take charge of their new assignment **on or before 02.05.2012 positively**.

High Court, Civil

By order of the High Court,

The 12th April, 2012

First Assistant Registrar